

Status Report of Johad (Traditional Pond)  
in Issapur village, Najafgarh, Delhi

In further continuation to the earlier submitted status report filed on 20.04.2022 and in compliance of the order dated 22.04.2022, the updated report is as under:

1. The work of cleaning of bushes/wild vegetation in the Johad located within the boundaries is being carried out by EECD-XIII I&FC and pictures of the same is annexed as 'Annexure-1'. It is encroachment free.
2. The record of correspondence with SDM Najafgarh in the matter of removal of encroachment is annexed as 'Annexure-2'.
3. The record of replies received from the SDM Najafgarh in the above matter is annexed as 'Annexure-3'.

Submitted please.

  
CE(QC/WB)

  
ACE(P)-4

Annexure-1

TEMPORARY REJUVENATION  
OF  
WATER BODIES  
CD-XIII

**ISSAPUR KH NO. 148**



*Irrigation & Flood Control Deptt.  
Govt. of NCT of Delhi*

July 2022

**WATER BODY AT KH NO. 148 ISSAPUR SOUTH-WEST DISTRICT**

DISTT. SOUTH-WEST

CD- XIII



Work in progress (Dated-12.07.22)

**WATER BODY AT KH NO. 148 ISSAPUR SOUTH-WEST DISTRICT**

DISTT. SOUTH-WEST

CD- XIII



Work in progress (Dated-12.07.22)

## Annexure-2

Chronology of correspondence with SDM Najafgarh for removal of encroachment.

S.no.	Particulars of correspondence from DJB with SDM Najafgarh
1	Letter bearing no.-69 dated 25.04.2022 issued by ACE(P)-4 to SDM Najafgarh seeking removal of encroachment.
2	Letter bearing no.-789 dated 28.04.2022 issued by CE(QC/WB) to SDM Najafgarh seeking removal of encroachment.
3	Reminder letter bearing no.-91 dated 18.05.2022 issued by ACE(P)-4 to SDM Najafgarh seeking removal of encroachment.
4	Letter bearing no.-793 dated 23.05.2022 issued by CE(QC/WB) to SDM Najafgarh seeking removal of encroachment.
5	Letter bearing no.-140 dated 08.07.2022 issued by ACE(P)-4 to SDM Najafgarh seeking to reconsider the submitted report.

## Annexure-03

S.no.	Particulars of correspondence received from SDM Najafgarh
1	Letter bearing no.-3316 dated 27.04.2022 issued by SDM Najafgarh to BDO(SW) regarding demarcation of encroached land through TSM machine.
2	Letter bearing no.-3424 dated 24.06.2022 issued by SDM Najafgarh to ACE(P)-4 about progress report in the removal of encroachment.
3	Letter bearing no.-3465 dated 11.07.2022 issued by SDM Najafgarh intimating that the inhabitant of village Issapur approached before the court of Vaishali Singh, Civil Judge-03, Room no.-204, South West District, Dwarka court and filed a matter titled as Risalo Devi and Others V/s State of NCT Delhi. The Hon'ble Court on hearing dated 08.06.2022 passed an order wherein directing that, " <i>there is valid apprehension that suit property will be demolished by the Tehsildar, Najafgarh. In the event that an ex-parte ad interim injunction is not granted, the plaintiffs will be gravely prejudiced. Accordingly, defence are directed to maintain status quo of the suit property till NDOH only</i> ".
4	Copy of Order dated 08.06.2022 issued by Vaishali Singh CJ-03/S-W/DWK, New Delhi in the matter of Risalo Devi and Others V/s State of NCT of Delhi and Others.